5441	Written Answers		[ RAJYA SABHA ] to		to Q	o Questions		5442
Date		Train No. and description						tention Mts.
7-1-19	69 No.	120	Cuddalore-Sale	n Passenger				2 <sup>I</sup>
ور ا	No.	28	Mangalore-Mad	tas West Coast	Express			15
**	No.	67	Tiruchchirappali	i-Coimqatore I	Passenger		•	42
**	No.	665	Mayuram-Trang	uebar Passenge	r .	•	•	37
3,	No.	666	Tranquebar-Ma	yuram Passengo	r.			10

रून द्वारा बोकारो इस्पात संबंत्र के लिए

## भेजी गई मझोनरी का मुल्य

<sup>थ</sup> 648. डा० भाई० महाबोर : क्या इस्पात, खान स्त्रीर घातु मंत्री यह बताने की क्रुपा करेंगे कि :

(क) क्या यह सब है कि रूस बोकारो इस्पात संबंत के लिए जो मशीनरी भेज रहा है उस के लिए वह खंतर्राष्ट्रीय बाजार में प्रचलित दर से 30 प्रतिशत अधिक नूल्य ले रहा है ; ग्रौर

(ख) यदि हां, तो सरकार द्वारा इस विषय में क्या कदम उठाये गये है या उठाये जाने का विचार है?

7 [PRICE OF MACHINERY SUPPLIED FOR BOKARO STEEL PLANT BY U.S.S.R.

\*648. DR. BHAI MAHAVIR: Will | the Minister of STEEL, MINES AND METALs be pleased to state:

(a) whether it is a fact that the prices which the Soviet Union is j charging for the machinery being 1 supplied by it for the Bokaro Steel | l-'lant are 30 per cent higher than those prevailing in the international market; and

(b) if so, the steps that have been *ar* are proposed to be taken by Gov-ernment in this regard?]

(श्रीसो०एम० पुतावा)ः (क) जी नहीं।

(ख) प्रक्त नही उठना ।

t[THE MINISTER OF STEEL AND HEAVY ENGINEERING (SHRI C. M. POONACHA): (a) No, Sir.

इस्पात तथा भारी इंजीनिवरी मंत्रो

(क) जी

(b) Does not arise.]

(श्री सो०एम० पुनाबा) :

(ख) प्रश्न नहीं उठता ।

नहीं ।

\*649. [Transferred to the 20th March, 1969.]

## SALE OF UNITS BY B.I.C.

\*650. SHRI S. A. KHAJA j MOHIDEEN: Will the Minister of INDUSTRIAL DEVELOPMENT, IN-TERNAL TRADE AND COMPANY I AFFAIRS be pleased to state:

(a) whether it is a fact that the British India Corporation has decid-

j ed to sell two of its units to the | Government of India;

(b) if so, the names of the units which are intended to be purchased! by Government;

(c) the amount Government will be paying for these two units; and

(d) how do Government propose to run these two units?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): (a) Yes, Sir

(b) Cooper Allen and the North West Tannery Units.

*ic)* The terms of taking over these two units of the British India Corporation Ltd., are indicated in the Statement placed on the Table of the House.

f[] English translation.

(d) the two units will be managed by the Tannery and Footwear Corporation of India Limited, a public sector Company, which has been registered at Kanpur under the Companies Act, 1956.

## STATEMENT

(c) The terms of taking over of the two units of the British India Corporation Cooper Allen and North West Tannery are as follows:

(i) The fixed assets of these two units comprising land, buildings, plant and machinery and other assets will be handed over by the management of the B.I.C., to the new Company at a nominal value of Rupee One.

(ii) Stocks of raw materials, stores, spares and work in progress to the extent considered serviceable will be taken over by the New Company at a value to be determined by M/s. S. R. Batliboi & Company, a firm of Chartered Accountants in conjunction with the Technical Team appointed by the Government Of India. The value of such assets has been estimated at Rs. 17,57,991 by the firm of Chartered Accountants.

(iii) The New Company would not be responsible for the debts due by, any loans, advances and liabilities of the British India Corporation prior to the date of the sale of the two Units. These wiH be the responsibility of and are to be dealt with by the said Corporation in such manner as it considers suitable for its purposes. Likewise, the new Company will not take over deposits and advances made to the aforesaid branches of the Corporation prior to the date of the sale.

(iv) The finished stocks as existing  $o_n$  the date of the sale would not be taken over by the new Company.

(v) In the case of those employees who are taken over by the new Company, the new Company would accept full responsibility with regard to their gratuity and the employees so taken 5444

over will be entitled to the benefits of the leave already accrued. In the case of those who are not taken over by the new Company, the Corporation would remain liable for payment of their dues including retrenchment compensation, if any.

विल्ली के छात्रों का छात्रवतिनी

\* 651. श्री सूरज प्रसाद : क्या विधि तथा समाज कल्याण मंत्री यह बताने की क्रुपा करेंगे कि :

(क) क्या यह संच है कि दिल्ली में पढ़ने वाले छात्रों को उन के राज्यों द्वारा छात्रवृत्तियां प्रदान की जानी है;

(ख) क्या यह भी सच है कि 1967-68 ग्रीर 1968-69 के वर्षों में राज्य के सरकारों ने उन छात्रों के छात्रवृति के प्रार्थना-पत्न स्वीकार नहीं किये थे जिनके अभिभावक की वार्षिक ग्राय 450 रुपये से अधिया थी:

(ग) यदि उपरोक्त भाग (ख) का उत्तर 'हां' हो तो कौन कौन से राज्य 450 रुपये से अधिक आय वाले अभिभावकों के छात्नों को छात्नवृत्तियां प्रदान नहीं करते; भीर

(घ) दिल्ली में पढ़ने वाले छात्रों को प्रत्येक राज्य द्वारा कितनी-कितनी छान्न-वत्तियां दीजानी हैं?

[SCHOLARSHIPS TO DELHI STUDENTS •651. SHRI SURAJ PRASAD: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

(a) whether it is a fact that students studying in Delhi are given scholar ships by the States to which they be long;

(b) whether it is also a fact that during the years 1967-68 and 1968-69, the State Governments have not enter tained the applications for scholar ships from those students studying in the institutes of Polytechnic whose guardians\* annual income was over Rs. 450.

t[] English translation.

234 RS-3.